

ed by the Special Investigation Team (SIT), which found that the incident was a case of mistake of fact under Sections 17 and 14 of the BNS. The SIT further submitted that if a person commits a crime in a sin-

It also added that it would not preclude the police from re-arresting the accused in case any fresh material is made out against them.

controversy when Anand described them as fake and raised questions about the police action. Subsequently, a delegation from the khap met the CM, demanding a fair investigation.

The Vice President visited "Haryana Apna Ghar" pavilion, where he received a traditional welcome with a Haryanvi turban. He also

Man forced to carry wife's body on cart from

SANJAY YADAV

FARIDABAD, JANUARY 31

After a 35-year-old woman battling tuberculosis died at Badshah Khan Civil Hospital in Faridabad, her family was forced to carry her body home on a motorised pushcart as they could not afford an ambulance or hearse service.

The 12-km journey, with the father sometimes walking alongside his young son holding the shroud covering his mother's body. Passers-by

witnessed the heartbreaking scene. The family had to borrow money from neighbours even for the last rites.

After the video went viral, the Chief Medical Officer (CMO) of the hospital ordered an inquiry to identify any operational lapses at the emergency and trauma departments.

The patient, Anuradha Devi, died on Wednesday after a prolonged battle with tuberculosis. Her husband, Jhunjhun, said he exhausted his savings on her treatment at multiple hospitals,

Chief Medical Officer orders probe

including AIIMS in Delhi. He said he had asked the hospital staff to arrange for a hearse or ambulance to transport the body to their home at Sarurpur village, but they refused to provide any such facility. "With no money left, the hospital's ambulance staff told me to arrange for the transport, and private operators quot-

ed Rs 500 to Rs 700, which I could not pay. Finally, I asked my family members to arrange for a pushcart," he said.

Hospital officials said government ambulances were not meant to transport body, and that hearse vans via the Red Cross were available, but required a formal request.

Faridabad Red Cross secretary Bijender Saurat said ambulance services had been arranged within the hospital complex. "When the control room informs them of a

FORM B PUBLIC ANNOUNCEMENT		
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF MACRO DAIRY VENTURES PRIVATE LIMITED		
S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	MACRO DAIRY VENTURES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	09.08.2000
3.	Authority under which corporate debtor is incorporated/ registered	ROC Chandigarh
4.	Corporate Identity No. of corporate debtor	U15209PB2000PTC033726
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	C/o Sardar Jagpal Singh Khangura, VPO Latala, Ludhiana, Punjab-141205
6.	Date of Closure of Insolvency Resolution Process	30.01.2026
7.	Liquidation Commencement Date of Corporate Debtor	30.01.2026
8.	Name and registration number of the insolvency professional acting as liquidator	RAJEESH GUPTA IBBI/IPA-001/IP-P01747/2019-2020/12705
9.	Address and e-mail of the of the liquidator, as registered with the Board	Address Regd. with IBBI: Flat No. 2867/2, Sector 49-D, C H B Flats, Chandigarh-160047 Email: Regd. With IBBI: rajeesh_chd@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address Regd. with IBBI H. No. 1901, First Floor, Sector 22-B Chandigarh-160022 Email for Correspondence: - cirp.macrodairy@gmail.com Contact:9886880006
11.	Last Date for Submission of Claims	01.03.2026
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the on MACRO DAIRY VENTURES PRIVATE LIMITED 30.01.2026.		
The stakeholders of MACRO DAIRY VENTURES PRIVATE LIMITED are hereby called upon to submit their claim with proof on or before 01.03.2026 to the liquidator at the address mentioned against item No.10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.		
Submission of false or misleading proof of claims shall attract penalties.		
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.		
Date:- 01.02.2026 Place:- Chandigarh		Sd/- Rajeesh Gupta Liquidator

'Police force, not animal husbandry', ADGP slams cop for wearing juttis

JHAJJAR, JANUARY 31

Wearing *juttis* while on duty drew the ire of Additional Director General of Police (ADGP) Hardeep Singh Doon when he inspected a company for law and order at the Police Lines here on Friday.

"What is this nonsense? How did you come here wearing *juttis* and a jacket? This does not happen here. This is the police department, not animal husbandry," he remarked, directing that the personnel be placed under suspension.

The ADGP also summoned the ACP and admonished him, saying, "You are a gazetted officer, behave like one. Shouldn't you ensure that personnel report in proper uniform? Dressing appropriately is mandatory in the police."

"Police is a disciplined force, and the uniform is our pride. Every officer must

adhere to the dress code," Doon told the media after the incident.

On the purpose of his visit, he said, "DGP Ajay Singhal has tasked all senior officers in the state to visit every district to ensure that directives issued by the Police Headquarters are being followed."

During inspection, the ADGP discussed law and order, Dial-112, and other related issues. He also conveyed a message to police personnel to reach the spot immediately upon receiving a call, listen patiently to citizens, and work with sensitivity. Doon also instructed the SHOs to install maximum CCTV cameras in their respective areas and ensure the safety of DVRs, stating that CCTV cameras played a vital role in crime investigation and the identification of criminals. — TNS

